

MESSAGE FROM THE iPad OF THE ACTING CHIEF JUSTICE

WISHING ALL A VERY HAPPY NEW YEAR AND MAY 2018 BRING JOY AND CHEER IN THE LIVES OF JUVENILES OF THE STATE OF WEST BENGAL.

Jyotirmay Bhattacharya, ACJ

Patron-in-Chief, JJ Committee, Calcutta High Court

FROM THE DESKTOP OF THE CHAIRPERSON OF JJ COMMITTEE

Today as I write this first e-letter to all it is the first month (January) 2018 AD and as I sit back to write I am flooded with memories of yore. In the Chief Justice's Conference, 2009 it was resolved amongst others to set-up Juvenile Justice Board with the assistance of the State Government and also to nominate a High Court Judge to oversee the condition and functioning of the remand/observation Homes under the 2000 Act. Various directions were also given. In July 2010 the Juvenile Justice Committee was constituted to implement the 2000 Act. The first Committee comprised of

1. Nadira Patherya, J.
2. Prasenjit Mandal, J.
3. Harish Tandon, J.

We though constituted, did nothing, to be honest. We did not even understand the import of the responsibility entrusted upon us and it was only that a Meeting was commenced in February 2014 by Justice Madan B. Lokur and although addressed by all, I prefer to address him as Justice Lokur, a One - Man Supreme Court Committee.

He impressed upon us the niceties of the 2000 Act. We as kids did by rote followed. He would organise with the aid of UNICEF the Regional Conferences (East, West, North and South) and the National Conference. We would look forward to all the conferences:

FOR ME FOR ALL THE VARIOUS REASONS (ALL WRONG THOUGH) :

One, for meeting fellow judges, meeting the resource persons, to get to different locale and generally to get a break. The work before a presentation would give goose bums.

In 2015 (September) Calcutta was chosen as a venue and the impact of the Conference irrespective State or National dawned on me. The precision with which every technical session was to be executed was scary, 5 minutes -> overstep - a slip would be handed over. Sir, please and I would or anyone for that matter would go ahead - a second slip would come our way and without a word had to bade away. In the meantime I forgot to say that Justice Prasenjit Mandal so also J.N. Patel, Chief



Justice retired and the Baby of our team got inducted Soumen Sen, J.

Year after year rolled on and my interest in my commitment matured as old wine, heady and involved. I was excited and as and when a thought came along would want to execute it. In fact, I did too. I thought to visit two districts - Jalpaiguri and Cooch Behar and meet the stake holders so also visit Homes - Govt. sponsored and NGO. True enough this was not appreciated by other members of the Committee. I learnt my lesson and thereafter

always went as a Team - district to district. Each of them I must tell you co-operated with me, tolerated my passion and we travelled as a Team. We bonded and had fun. While one loved eating, the others basked in food for passion and laughed all the way. Out of the 23 districts of West Bengal, we have travelled to nine (9) districts in all, held meetings of the stake holders and distributed books out of our own fund generated.

The children (juveniles) are lovely and need to be educated, taught vocational skill and must be bloomed.

While going down memory lane I can speak for myself that as a Chairperson it has been enriching, has given me a direction, and have loved juveniles and continue to better myself to serve the cause. A lot has to be done but end on the song sung by John Lennon

IMAGINE

Nadira Patherya

Chairperson of the Juvenile Justice Committee.

Calcutta High court

Ear-rings made by Bristi Malla Raj



Pencil Sketch work of Moyna Mahato



Pencil Sketch work of Moyna Mahato (Charcoal)



Distribution of books to Homes by Hon'ble Juvenile Justice Committee of the Hon'ble High Court, Calcutta through DLSA, Burdwan



Some photos taken in Ananda Niketan Home, Katwa during visit of Hon'ble Juvenile Justice Committee of Hon'ble High Court, Calcutta on 05.11.2017.



Child adopted under CARA guidelines on 11.09.2017 by Sri Soumendra Nath Das (Addl District Judge, 5th court, Burdwan and his wife Smt. Madhuparna Das. A happy family is enjoying their life with the adopted male child named as Souhardya Das.

In the year 2015 I along with my wife registered our name with the SAA namely New Bharati Club, Baneswar, Cooch Behar as PAPS for adoption of a child. On 30.08.2017 we got an SMS and an email from the CARINGS and thereafter we visited the website of CARA and saw the profile of the child and reserved the child even without wasting a minute. The name of the child initially was David as named by CARA and was having date of birth as 18.04.2017. Subsequently we contacted the SAA namely Eight Brothers Social Welfare Society, Tezpur, Assam from the website of CARA. We thereafter obtained

the permission of the Hon'ble Court and proceeded for Tezpur Assam on 9.9.2017. We reached there on 9.9.2017 and the male baby named David was handed over to us on 11.09.2017. It was perhaps the happiest moment of our life. Thereafter the baby came with us at our official residence situated at Burdwan. Thereafter again we went to Tezpur, Assam on 05.11.2017 and after observing all legal formalities Ld. court was pleased to pass an order for adoption of the said child in our favour renaming him as Souhardya Das. A birth certificate was issued to us by the appropriate authority as per the direction of the Ld

District Court at Assam having his new name Souhardya Das and our name as his parents. Since then our days have changed and we have become a complete close knit family and our baby always keeps smiling at us which is helping us to enjoy parenthood at its very best.

**Soumendra Nath Das
& Madhuparna Das**

Additional District & Sessions
Judge,

5th Court Burdwan



CHILD ADOPTED UNDER CARA GUIDELINES ON 11.09.2017 BY SRI SOUMENDRA NATH DAS (ADDL DISTRICT JUDGE, 5TH COURT, BURDWAN AND HIS WIFE SMT. MADHUPARNA DAS. A HAPPY FAMILY IS ENJOYING THEIR LIFE WITH THE ADOPTED MALE CHILD NAMED AS SOUHARDYA DAS.

SUCCESS STORY : CASE OF SANJOY KONER, HOOGHLY

On 19.09.2017 around 10 pm the Police personnel of Singur PS found one minor boy who was moving aimlessly at Singur Bazar area. Then they took the minor boy at Singur PS and kept him at Child Friendly Corner of the PS in a safe protection. They tried to pull out the identity of the minor boy but in vain. Finding no other alternative

they tried to contact CWC to hand over the minor boy to them, but as it was too late and the CWC board was not available they informed the matter to the CWC member. As per recognition of CWC member, Singur PS informed the matter to Co-ordinator of Hooghly Child Line, Gopiballav Samal to hand over the minor boy Sanjoy Koner (8 years) for keeping him safe custody. On persuasion of

this information members of Hooghly Child Line under the leadership of Joyeeta Dey arrived at PS and received the minor boy Sanjoy Koner. Then they took the minor boy to Singur Rural Hospital for his medical examination which was done successfully. After counselling of Sanjoy Koner they tracked out his home address which was at Baje Protappur village under PS Burdwan District Burdwan.

On 20.09.2017 Hooghly Child Line produced Sanjoy Koner before CWC, Hooghly. Meanwhile Hooghly CWC verified the address of Sanjoy Koner which was found correct. The parents of Sanjoy Koner was also informed through Burdwan CWC. As per order of Hooghly CWC the boy was produced before Burdwan CWC on 21.09.2017. On the same date the parents of the said minor boy

came to Burdwan CWC and submitted an application to the Chairperson of the CWC for taking the custody of the said minor boy. After proper verification and on being satisfied the minor boy Sanjoy Koner was handed over to his parents for taking proper care and to maintain his guardianship.

For information.

S.P Hooghly (Rural)

SUCCESS STORY : CASE OF ITI CHAKRABORTY

On 06.11.2017 Secretary of DLSA, Burdwan visited Children Home for girls, Dhaldighi, Burdwan along with the Chairperson and Members of Child Welfare Committee, Burdwan and came to know that one of the inmates of

the said Home named as Iiti Chakraborty is willing to go to her parents house situated at vill- Nishanka, P.o- Amadpur, P.S- Memari, Dist- Purba Bardhaman. DLSA Burdwan called the parents of the said minor girl and they submitted an application to CWC for

taking the custody of the said minor girl and thereafter CWC, Burdwan forwarded the said application to the Ld. Chief Judicial Magistrate, Burdwan for passing necessary order in respect of custody of the said minor girl. The said matter was pending

in the Court of Ld. C.J.M, Burdwan. Subsequently, DLSA Burdwan moved an application for giving the custody of the said minor girl to her parents. After hearing, Ld. CJM, Burdwan was pleased to pass an order for giving the custody of the minor girl Iiti Chakraborty

to her mother. Thereafter, Iiti Chakraborty released from home and went to her parent's house situated at vill- Nishanka, P.o- Amadpur, P.S- Memari, Dist- Purba Bardhaman.

Thank You,

DLSA, Burdwan

ACHIEVEMENTS

OPERATION MUSKAN

Burdwan District Police stands by the less fortunate ones. "Operation Muskan I, II,III" were successfully implemented in the district and a total of 414 children were recovered. Also a total of 249 children were reunited with their family in last 3 years. We try to ensure that no innocent childhood

is violated but unfortunately when it happens we come down heavily on the violators. Special Juvenile Police Unit has been formed to strictly implement the provisions of Juvenile Justice Act 2005 and which is instrumental in not only recovering minor children working in hazardous conditions like brick kiln etc. but also rehabilitated those

on wrong trajectories . We have formed Child Friendly Corners in all our Police Stations. As a responsibility towards society, we have distributed Note Books, Story Books and Stationery articles among 3400 children and winter clothing among 1700 children, during last one year.



HOOGLY RURAL POLICE GUIDELINES

- Special Juvenile Police Unit has been set up at District Headquarters consisting of 4 members and 1 DySP level officer as acting as Nodal Officer.
- The District legal service authorities appointed para-legal volunteers at each P.S.'s to deal with the Juvenile's

including the J.C.L as well as to co-ordinate between Police and C.W.C.

- Every PS has a set up of one Child Friendly Corner for the temporary staying of Juveniles with assistance of child line. This set up is being monitored regularly by the DySPs/SDPOs. Any JCL(Juvenile in Conflict

with Law) or CNCP(Child in Need of Care and Protection) whenever brought to ps is interviewed there in presence of Police personnel in civil uniform.

- On 10.10.2015 Hooghly District Police imparted one training schedule on Anti Human Trafficking.

- On 28.08.2017 a training programme as well as workshop was organised at New Circuit House conference hall, chinsurah in co-ordination with Jobola Action Research Organisation (NGO) to sensitize police personnel of all the Police Station's regarding trend of Human trafficking during the

period of natural calamity.

- As a part of community policing initiated the Women PS's of the district have conducted numerous awareness programmes regarding Anti Human Trafficking/Child Marriage, etc. Various schools of the district.

DEPARTMENT OF WOMEN & CHILD DEVELOPMENT AND SOCIAL WELFARE'S EFFORTS

Department of Women & Child Development and Social Welfare along with technical support from Child In Need Institute (CINI) endeavoured to strengthen the implementation of the Juvenile Justice (Care and Protection of Children) Act 2015 in Murshidabad district. The collaborative initiative aimed

towards strengthening the rehabilitation, repatriation and restoration of children residing in the district based child care institutions, capacitate key stakeholders within the Juvenile Justice framework, undertake evidence building and knowledge management initiatives and conduct periodic consultations for facilitating dialogue, exchange of and cross fertilization of

experiences at the state and district levels.

Along with other interventions, the initiative also have taken care of reviving the vocational training for girls in the aftercare segment of the child care institutions where 15 young girls mastered the art of weaving gamchhas.

For Information
S.P Hooghly (Rural)

